

**GOVERNMENT OF INDIA  
STEEL  
LOK SABHA**

UNSTARRED QUESTION NO:3818  
ANSWERED ON:17.12.2012  
BURNPUR STEEL PLANT  
Chowdhury Shri Bansagopal

**Will the Minister of STEEL be pleased to state:**

- (a) whether there has been certain problems in the functioning as well as the execution of the expansion plans of the Burnpur Steel Plant;
- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken/being taken by the Government and the Steel Authority of India Limited (SAIL) to ensure smooth functioning of the steel plant at Burnpur; and
- (d) the efforts being made by the Government and SAIL in accommodating the demands of local residents for providing recruitment to them?

**Answer**

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA)

(a)to(c): No, Madam. The Steel Authority of India Limited (SAIL) is putting all its efforts to complete the expansion and modernization programme at IISCO Steel Plant (ISP), Burnpur. Some of the major facilities like Raw Material Handling Plant (RMHP), Coal Handling Plant (CHP), Oxygen Plant, Sinter Plant and Blast Furnace have already been completed. The heating of the Coke Oven Battery (COB) has also started on 30.05.2012. In the past, some problems were encountered on account of unforeseen soil conditions, consequent increase in civil and structural work and disruption of work emanating from re-location of village deity to alternate site which was finally resolved on 21.06.2012. The progress of expansion and modernization programme of SAIL is monitored and reviewed in the Ministry at regular intervals with a view to settling the issues that may impede commissioning.

(d) Yes, Madam. SAIL has a well laid-down recruitment policy which is in line with guidelines issued by the Department of Public Enterprises from time to time and in conformity with the Presidential Directives and various judicial pronouncements. This is applicable to all the Plants/Units of SAIL including ISP.

As per the present policy, posts which are required to be filled up in various categories are notified in the local employment exchange and published in the national and local newspaper specifying the eligibility criteria and selection procedure. The land losers/ affected persons are eligible for consideration along with others, subject to their meeting the required specifications and qualifying as per the selection procedure.

In case of ISP, some of the affected persons moved the Hon'ble High Court in different writ petitions from time to time praying for its intervention in the land acquisition process and demanded higher compensation and employment. The matter is presently sub-judice.